

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Appeal No. 75410 of 2019**

(Arising out of Order-in-Appeal No. 471/HWH/ST/2018-19 dated 12.11.2018 passed by Commissioner of CGST & Central Excise (Appeals-II), Kolkata.

**M/s Carlsberg India Pvt. Ltd.**

(Formerly Parag Breweries Ltd.)

Village- Belmuri, Bhanderhati

Dist.-Hooghly-712301.

**..Appellant**

*VERSUS*

**Commissioner of CGST & CX, Howrah**

180, Rajdanga Main Road,

Shantipally, Kolkata-700107.

**...Respondent**

**..  
APPEARANCE :**

Shri Deepro Sen, Advocate, for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)**

**FINAL ORDER No...75257/2021**

DATE OF HEARING : 04.06.2021

DATE OF DECISION : 04.06.2021

**PER P.K.CHOUDHARY :**

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Carlsberg India Pvt. Ltd., (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)  
Member (Judicial)**

T.K.